THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

Dated, Shillong 28th June, 2016.

No.HCM.II/12/2014/___: Pursuant to the resolution on Agenda Item No. 5 in the Full Court Meeting dated 7th June, 2016, the State Court Management Committee is re-constituted as under:-Hon'ble the Chief Justice, High Court Chairman of Meghalaya, Shillong. Hon'ble Mr. Justice S.R. Sen, Judge, Member 2. High Court of Meghalaya. Advocate General, High Court of Member 3. Meghalaya. Registrar General, High Court of 4. Member Meghalaya. Special Secretary to the Government Member 5. of Meghalaya. State Informatics Officer (SIO) / Member 6. National Informatics Centre (NIC),

7. Smti. T. Yangi, Advocate, Shillong. -

Meghalaya, Shillong.

Member

REGISTRAR GENERAL

Memo No. HCM.II/12/2014/ ₹315 A— Dated, Shillong 28th June, 2016. Copy to:-

- 1. The Special Secretary to the Government of Meghalaya, Law Department.
- 2. The Advocate General, High Court of Meghalaya, Shillong.
- 3. The State Informatics Officer, NIC, Shillong.
- The Joint Registrar-cum-Secretary to the Chief Justice, High Court of Meghalaya, Shillong.
- The P.S. to Hon'ble Mr. Justice S. R. Sen, High Court of Meghalaya, Shillong.
- The P.S. to Hon'ble Mr. Justice V.P. Vaish, High Court of Meghalaya, Shillong.
- 7. Mrs. Yangi, Advocate, Shillong.
- 8. The PA to Registrar General, High Court of Meghalaya, Shillong.
- The System Analyst, High Court of Meghalaya, Shillong for uploading in the Official Web-site.
- 10. Office File.

REGISTRAR GENERAL